

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 235 of 2020

IN THE MATTER OF:

Thyagaraja

...Appellant

Versus

The Church of South India Trust Association & Ors.

...Respondents

Present: -

For Appellant: Mr. Santosh Paul, Sr. Advocate with Mr. Sriram Parakat and Mr. Sreenath S., Advocates.

For Respondent: Mr. V. Prakash, Sr. Advocate with Ms. Vishnu Shankar, Advocate for Respondent No. 1.

O R D E R
(Virtual Mode)

17.02.2021 Heard Learned Counsel for the Appellant.

Mr. V. Prakash, Sr. Advocate with Ms. Vishnu Shankar, Advocate waived and accepted notice on behalf of Respondent No. 1 (Caveator). Caveat No. 84 of 2020 in Company Appeal (AT) No. 235 of 2020 filed by Respondent No. 1 is discharged.

Learned Counsel for the Appellant is directed to serve Hard Copy as well as Soft Copy of the Appeal Paper Book to the Learned Counsel for the Respondent No. 1, within three days.

Learned Counsel for the Respondent No. 1 may file Reply Affidavit before the next date.

Issue Notice on Respondent Nos. 2 to 12 through Speed Post as well as e-mail (Both Mode). Requisites along with process fee be filed within one week. The Appellant to provide e-mail address of the Respondent Nos. 2 to 12, let notices also be issued through e-mail.

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List the Appeal For Admission (After Notice) on **6th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R.N./ mn /